

**HIGH COURT OF JHARKHAND: RANCHI**

**Standing order No. 14 of 2024**

Ranchi Dated the 3<sup>rd</sup> day of October 2024

In exercise of powers conferred under Rule 307 of High Court of Jharkhand Rules, Hon'ble The Chief Justice has been pleased to modify Clause-8 of the Standing Order No. 9 of 2024 dated 09.07.2024, as under:

***8. All nature of defective cases where defects are not cured within the time granted by the Lawazima Board in the first instance or in such cases where some of the defects still remain even after the learned counsel of the party or the party in person takes step for removal of defects, such cases shall once again be listed before the Lawazima Board. On prayer of the learned counsel of the party or the party in person as the case may be, further two weeks time may be granted for removal of defects by the Lawazima Board.***

***If the defects are not ignored and no I.A. is filed or the defects are not cured within the stipulated period granted by the Lawazima Board, the matter shall be listed before the Hon'ble Bench having roster.***

The Standing Order No. 9 of 2024 dated 09.07.2024 stand modified to the above extent.

By the order of the Court

Sd/-

**Registrar General**